

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 330/TT/2022

Subject : Petition for determination of transmission tariff in respect of 12 number of Intra-State Transmission Lines owned by TSTRANSCO certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in PoC transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21.

Date of Hearing : 22.5.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Transmission Corporation of Telangana Limited

Parties present : Ms. Swapna Sheshadri, Advocate, TSTRANSCO
Ms. Ashabari Thakur, Advocate, TSTRANSCO
Shri Utkarsh Singh, Advocate, TSTRANSCO
Shri Venkata Krishna, TSTRANSCO
Shri Raja Shekar, TSTRANSCO
Shri Ranjeet Singh Rajput, CTUIL
Ms. Muskan Agrawal, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for determination of transmission tariff in respect of 12 number of intra-State Transmission Lines owned by TSTRANSCO, certified by the Southern Region Power Committee (SRPC) as non-ISTS lines carrying more than 50% inter-State power, for inclusion in PoC transmission charges for 2016-17, 2018-19 and 2020-21.

2. Learned counsel for the Petitioner requested for some time to respond to the observations made by the Commission during the hearing, as it would require some deliberations with the Petitioner.

3. The Commission directed the Petitioner to provide the following information on an affidavit by 16.6.2023 with an advance copy to the Respondents:

a) Single Line Diagram (SLD) of the transmission lines (assets) covered in the present petition.



b) Month wise minimum and maximum power flow details on the transmission lines during 2016-17, 2018-19 and 2020-21.

4. The Commission directed the Respondents to file their reply by 30.6.2023 and the Petitioner to file its rejoinder, if any, by 14.7.2023. The Commission further observed that no request for extension of time will be entertained and directed the parties to comply with the above directions within the specified timelines
5. The matter to be listed for hearing on 26.7.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

